

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL,
ORIGINAL APPLICATION NO. 07/2022 &
ORIGINAL APPLICATION NO. 12/2022

IN THE MATTER OF:

SUBHASH C PANDEY

.... APPLICANT

VERSUS

STATE OF MP & ORS

.... RESPONDENT

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Date: 25.04.2026
Place: Bhopal



Through Counsel
Prashant M. Harne
Standing Counsel
State of Madhya Pradesh

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL,
ORIGINAL APPLICATION NO. 07/2022 &
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IN THE MATTER OF:

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STATUS REPORT ON BEHALF OF STATE OF MADHYA
PRADESH

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER:

1. That, issue raised in this instant Original Application is unauthorized, illegal construction and encroachment on the reservoir land shown as Kaliyasot reservoir in the territorial jurisdiction of District Bhopal (Madhya Pradesh). It is alleged that in the Bhopal Master Plan of 2005, which is currently in force, the lands and forests around the Kaliyasot Reservoir upto 33 meter from the edge of the Reservoir is to be kept open for Green Belt. Similarly, 150 hectare of land around the Reservoir is to be kept as Botanical Garden and Regional Garden. However, several persons have been able to obtain possession of lands in and around the Reservoir, particularly within the bed, 33 meter greenbelt area, area reserved for Botanical Garden and regional garden and

catchment area of the Reservoir, in clear violation of the Bhopal Development Plan.

2. That, with respect to the Bhopal Municipal Corporation, it is most respectfully submitted that a communication was issued by the *Mukhya Nagar Niveshak*, Building Permission Branch, Bhopal Municipal Corporation, vide letter No. 2413/भ.अ.शा./2026 dated 24.04.2026, apprising the current status of matters pending before the Hon'ble High Court of Madhya Pradesh, Principal Seat at Jabalpur, pertaining to 07 illegal builders situated on private land within a 33-meter periphery of the Kaliyasot Reservoir and 40 builders situated on private land within a 33-meter periphery of the Kaliyasot River. A copy of the letter vide letter no. 2413/भ.अ.शा./2026 dated 24.04.2026 is marked and annexed herewith as **Annexure R – 1**.

3. That, it is most humbly submitted that the aforesaid matters are presently sub judice before the Hon'ble High Court, Principal Seat at Jabalpur, wherein applications for grant of stay have been preferred. It is further submitted that interim stay orders have been granted in favour of 07 private landowners by the Hon'ble High Court, Jabalpur. It is further respectfully submitted that, notwithstanding the pendency of such proceedings, constructions raised by 04 private landowners within the prohibited radius of 33

meters have already been removed by the Bhopal Municipal Corporation in accordance with law.

4. That, in relation to the operation of the 200 KLD Suraj Nagar STP and the 450 KLD Barkhedhi Nala STP, it is most respectfully submitted that a communication was issued by the Assistant Engineer, Bhopal Municipal Corporation, to the *Nagar Niveshak*, BMC, vide letter No. 189 स.यं./सी.प्र.वि./2025-2026 dated 10.03.2026, informing that both the aforesaid Sewage Treatment Plants (STPs) are presently functioning regularly and that sewage is being duly treated therein. A copy of the letter no. 189 स.यं./सी.प्र.वि./2025-2026 dated 10.03.2026 is marked and annexed herewith as **Annexure R – 2**.

5. That, it is further most respectfully submitted that the Executive Engineer, Bhopal Municipal Corporation, vide letter No. 116/सीवेज प्रकोष्ठ/2026 dated 17.03.2026, informed the *Nagar Niveshak*, BMC, that 17 Sewage Treatment Plants (STPs) with an aggregate capacity of 204 MLD have been established by the Bhopal Municipal Corporation, and additionally, 02 STPs having capacities of 200 KLD and 450 KLD have been constructed. It is further submitted that, under the AMRUT 2.0 scheme, 10 additional STPs with a total capacity of 171 MLD are under

construction, thereby substantially augmenting the overall sewage treatment capacity. A copy of the letter no. 116/सीवेज प्रकोष्ठ/2026 dated 17.03.2026 alongwith the list of STP's in operation and list of STP's to be constructed under AMRUT 2.0 is marked and annexed herewith as **Annexure R – 3 (Colly.)**.

6. It is most humbly submitted that, Tehsildar, T.T. Nagar vide its order in case no. 0001/अ-68/2026-27 dated 23.04.2026 directed that, According to the Halka Patwari report, 32 persons have illegally encroached upon government land by setting up a pot shop on a portion of land Khasra Nos. 138, 139, 140, and 141 located on Kotra Sultanabad Road. Regarding this encroachment, the Tehsildar T. T. Nagar court passed an eviction order in case number 0001/अ-68/2026-27, order dated 17/04/2026. Therefore, all the encroachers are informed to remove the encroachment before 27/04/2026 and inform the Tehsildar T. T. Nagar court, otherwise action will be taken to remove the encroachment in the presence of police force with due process of law by the respective authority. A copy of the order in case no. 0001/अ-68/2026-27 dated 23.04.2026 by the Tehsildar, T.T. Nagar is marked and annexed herewith as **Annexure R – 4**.

7. An affidavit in support of this Status Report is filed herewith.

1785

8. The Hon'ble Tribunal may kindly be pleased to take the present
Status Report on record.

Date: 25.04.2026

Place: Bhopal



**Through Counsel
Prashant M. Harne
Standing Counsel
State of Madhya Pradesh**



BEFORE THE NATIONAL GREEN TRIBUNAL

CENTRAL ZONAL BENCH BHOPAL

ORIGINAL APPLICATION NO. 07/2022

&

ORIGINAL APPLICATION NO. 12/2022

In the matter of:

SUBHASH C. PANDEY

APPLICANT(S)

Versus

STATE OF MADHYA PRADESH & ORS.

RESPONDENTS

AFFIDAVIT

I, Archana Sharma W/o Shri Prashant Sharma, aged about 53 years, Posted as – Sub – Divisional Officer, T. T. Nagar, Bhopal, Office Address – 31 Arenyam Vihar Chuna Bhatti, Bhopal (M.P.) do hereby state on oath and solemnly affirm as under :

1. That, I have been appointed as the Officer In-Charge to represent this case on behalf of State of MP and as such I am well conversant with the facts of the case and therefore, competent to swear this affidavit.
2. That, the accompanying Reply/Report has been prepared and filed as per my instructions and has also been explained to me.
3. That, the contents of the accompanying Reply/Report are true to my knowledge based upon official records and legal averments made therein are true on the legal advice and believed to be true.

Archana Sharma
 पति/पतिवधु श्री Prashant Sharma
 निवासी T.T. Nagar Bhopal
 द्वारा आज दिनांक 25/10/26

को मेरे समक्ष शपथ ग्रहण की।

श्री सहायक आयुक्त ने शपथ ग्रहण करने पर मुझे बताया कि

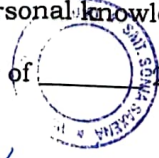
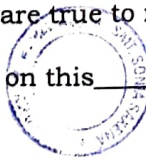
VERIFICATION

I, above-described deponent do hereby verify that the contents of para 1 to 3 of the affidavit are true to my personal knowledge and belief.

श्रीमती सोनिया सरकार
 शपथ आयुक्त

प्रमाणित किया जाता है कि शपथग्रहण का को मेरे समक्ष शपथ-पत्र सुनाया गया। समझाया गया। उसे सही मानकर प्रमाणित/अंगूठा मेरे समक्ष अंकित किया गया।

श्रीमती सोनिया सरकार
 शपथ आयुक्त, भोपाल



IDENTIFIED BY ME

[Signature]
DEPONENT

[Signature]
DEPONENT



कार्यालय नगर पालिक निगम, भोपाल

भवन अनुज्ञा शाखा, तुलसी नगर

क्र. 2413 / भ.अ.शा. / 2026

भोपाल दिनांक 24 / 04 / 2026

प्रति,

श्री प्रशांत एम. हर्णे
शासकीय अधिवक्ता,
240, लॉर्यस चेम्बर, अरेरा हिल्स भोपाल।

विषय:- मान. राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण कं ओ.ए.न. 07/2022 (सी जेड) एवं ओ.ए.न. 12/2022 डॉ. सुभाष पान्डेय में पारित आदेश के अनुपालन बाबत।

संदर्भ:- इस कार्यालय का पत्र क्र. 1525 दिनांक 06.03.2026 एवं म.प्र. प्रदूषण नियंत्रण बोर्ड से प्राप्त पत्र क्र. 1807 / 22.04.2026।

उपरोक्त विषयांतर्गत संदर्भित पत्र के संबंध में लेख है कि, उपसचिव पर्यावरण विभाग के कक्ष में दिनांक 13.02.2026 को संपन्न समीक्षा बैठक में नगर निगम भोपाल से संबंधित बिंदुओं की जानकारी इस प्रकार है:-

बिंदु कं 01 :- कलियासोत रिजर्ववायर के 33 मी. परिधी में निजी भूमि पर स्थित 07 अवैध निर्माणकर्ताओं एवं कलियासोत नदी के 33 मी. परिधी की निजी भूमि पर लगभग 40 निर्माणकर्ताओं द्वारा प्रकरणों को माननीय उच्च न्यायालय द्वारा इकजाई किया जाकर कुल 47 प्रकरणों (सूची संलग्न) की सुनवाई की जा रही है। उक्त प्रकरणों में अर्जेंट हियरिंग के आवेदन पर माननीय उच्च न्यायालय में दिनांक 16.04.2026 को प्रकरण लिस्टिड होकर सुनवाई में लिए गए। DB उच्च न्यायालय के आदेश दिनांक 16.04.2026 अनुसार उक्त प्रकरण डबल बैच के न्यायालय की जगह सिंगल बैच न्यायालय में चलाये जाने योग्य है। आदेश की छायाप्रति संलग्न है।

बिंदु कं 02:- सीवेज शाखा नगर निगम भोपाल से प्राप्त संलग्न जानकारी अनुसार बरखेडी नाला के समीप 450 एवं सूरज नगर में 200 के.एल.डी. क्षमता का एस.टी.पी. को संचालित किया जा रहा है।

मुख्य नगर निवेशक
भवन अनुज्ञा शाखा
नगर पालिक निगम भोपाल
भोपाल दिनांक / / 2026

पृष्ठ क्र. / भ.अ.शा. / 2026

प्रतिलिपि-

1. श्री एस.एन. द्विवेदी क्षेत्रीय अधिकारी कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई -5, अरेरा कालोनी, भोपाल की ओर सूचनार्थ।

मुख्य नगर निवेशक
भवन अनुज्ञा शाखा
नगर पालिक निगम भोपाल

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 24059 of 2023

(VINIT AJMANI Vs MUNICIPAL CORPORATION AND OTHERS)

WP/24093/2023, WP/24098/2023, WP/24101/2023, WP/24111/2023, WP/24123/2023,
WP/24144/2023, WP/281/2024, WP/283/2024, WP/384/2024, WP/595/2024, WP/628/2024,
WP/1029/2024, WP/1155/2024, WP/1197/2024, WP/1204/2024, WP/1212/2024,
WP/1256/2024, WP/1260/2024, WP/1261/2024, WP/1264/2024, WP/1266/2024,
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WP/1317/2024, WP/1342/2024, WP/1347/2024, WP/1355/2024, WP/1359/2024,
WP/1362/2024, WP/1363/2024, WP/1365/2024, WP/1367/2024, WP/1369/2024,
WP/1373/2024, WP/6800/2024, WP/8533/2024, WP/8535/2024, WP/15698/2024

Dated : 16-04-2026

Parties through their respective counsel.

In these writ petitions, the petitioners have challenged the notice dated 11.09.2023 issued under Section 307 (2) of the Madhya Pradesh Municipal Corporation Act, 1956 by respondent No.2.

As per the Roster dated 06.11.2025, writ petitions pertaining to Municipal Corporations and Municipalities are liable to be listed before DB-II when directions for removal have been issued in a Public Interest Litigation.

Shri Agarwal, learned Senior Advocate, submits that in this case the notices have not been issued in compliance of any order passed in a Public Interest Litigation by the High Court, but in compliance of an order passed by the NGT.

Earlier, these matters were listed before the Single Bench.

The office is directed to list these cases before the Single Bench.

(VIVEK RUSIA)
JUDGE

(PRADEEP MITTAL)
JUDGE

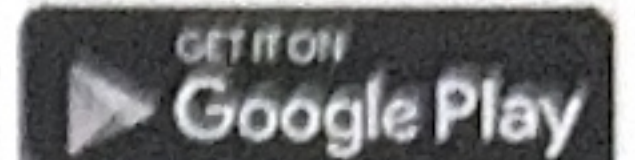
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High Court of Madhya Pradesh



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WP - WRIT PETITION ▾		24059		2023 ▾

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Case No.	WRIT PETITION (WP) 24059/2023 Registered On 15-09-2023 CNR:
Last page	44
DA Name	[WP-DA-10] [CIS User ID : 145]
Last Listed On	16-04-2026 [HON'BLE SHRI JUSTICE VIVEK RUSIA, HON'BLE SHRI JUSTICE PRADEEP MITTAL]
Last Order	Appropriate Bench, List before court/bench (SINGLE BENCH)-Ord dt:16/04/2026

4/23/26, 6:04 PM

Tentative date	20-04-2026 (Computer generated)
Status	Pending - Appropriate Bench, List before court/bench(SINGLE BENCH)
Stage	Motion Hearing [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES] (63. NOT REACHED COVID-19)
Statutory Info.	[FOR ADMISSION and IA No.14257/2023-APPLICATION FOR IGNORING DEFECT (DEFAULT NO. 1 LEGIBLE COPY OF PAGE NO. 26,30,35), FOR VACATING STAY ON IA 15874/2025]
Bench	Single Bench
NOT GO BEFORE (By Advocate)	HON'BLE SHRI JUSTICE SUJOY PAUL
Category	MUNICIPALTIES-15300 M.P.Municipal Corporation Act 1956-15321 M.P.Municipal Corporation Act 1956-15321
Act	
Petitioner(s)	1 VINIT AJMANI S/D/W/Thru:- SHRI JOGINDER LAL AJMANI BUSINESS R/O 1/45, ARERA COLONY, E-1, NAGAR TEHSIL HUZUR, DISTRICT BHOPAL , Bhopal , MADHYA PRADESH
Respondent(s)	1 MUNICIPAL CORPORATION BHOPAL THROUGH ITS COMMISSIONER MUKHYALAYA BHAVAN ANUGYA, SHAHPURA BHOPAL , Bhopal , MADHYA PRADESH 2 THE ASSISTANT ENGINEER MUNICIPAL CORPORTATION BHOPAL MUKHYALAYA BHAVAN ANUGYA, SHAHPURA BHOPAL , Bhopal , MADHYA PRADESH
Petitioner Advocate(s)	ANKIT UPADHYAY-2003/2009 KABEER PAUL-1255/2016 DEEPENDRA MISHRA-1155/2018
Respondent. Advocate(s)	RAMSAKHA KUSHWAHA[R-1]-2566/2008 RAMSAKHA KUSHWAHA[R-2]-2566/2008 ANKITA KHARE[R-1]-1548/2014 ANKITA KHARE[R-2]-1548/2014 SARTHAK NEMA[R-1]-1382/2018 SARTHAK NEMA[R-2]-1382/2018 YASHOVARDHAN JAIN[R-1]-2028/2022 YASHOVARDHAN JAIN[R-2]-2028/2022
Caveat No.	
District	BHOPAL
U/Section	

1

WP-24098-2023

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 24059 of 2023

(VINIT AJMANI Vs MUNICIPAL CORPORATION AND OTHERS)

WP/24093/2023, WP/24098/2023, WP/24101/2023, WP/24111/2023, WP/24123/2023,
WP/24144/2023, WP/281/2024, WP/283/2024, WP/384/2024, WP/595/2024,
WP/628/2024, WP/1029/2024, WP/1155/2024, WP/1197/2024, WP/1204/2024,
WP/1212/2024, WP/1256/2024, WP/1260/2024, WP/1261/2024, WP/1264/2024,
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WP/1359/2024, WP/1362/2024, WP/1363/2024, WP/1365/2024, WP/1367/2024,
WP/1369/2024, WP/1373/2024, WP/6800/2024, WP/8533/2024, WP/8535/2024,
WP/15698/2024

Dated : 16-04-2026

Parties through their respective counsel.

In these writ petitions, the petitioners have challenged the notice dated 11.09.2023 issued under Section 307 (2) of the Madhya Pradesh Municipal Corporation Act, 1956 by respondent No.2.

As per the Roster dated 06.11.2025, writ petitions pertaining to Municipal Corporations and Municipalities are liable to be listed before DB-II when directions for removal have been issued in a Public Interest Litigation.

Shri Agarwal, learned Senior Advocate, submits that in this case the notices have not been issued in compliance of any order passed in a Public Interest Litigation by the High Court, but in compliance of an order passed by the NGT.

Earlier, these matters were listed before the Single Bench.

The office is directed to list these cases before the Single Bench.

(VIVEK RUSIA)
JUDGE

(PRADEEP MITTAL)
JUDGE

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High Court of Madhya Pradesh



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Type		Number	Year	
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Case No.	WRIT PETITION (WP) 24098/2023 Registered On 15-09-2023 CNR:
Last page	49
DA Name	[WP-DA-10] [CIS User ID : 145]
Last Listed On	16-04-2026 [HON'BLE SHRI JUSTICE VIVEK RUSIA, HON'BLE SHRI JUSTICE PRADEEP MITTAL] [Connected with : WP 24059/2023]
Last Order	List before court/benchSINGLE BENCH-Ord dt:16/04/2026

Tentative date	20-04-2026 (Computer generated)
Status	Pending - List before court/bench(SINGLE BENCH)
Stage	Motion Hearing [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES] (63. NOT REACHED COVID-19)
Statutory Info.	[IA No.15873/2025-VACATING STAY and FOR ORDERS (DEFAULT (1)LEGIBLE COPIES / TYPED COPIES PG. NO. 37.)]
Bench	Single Bench
NOT GO BEFORE (By Advocate)	HON'BLE SHRI JUSTICE SUJOY PAUL
Category	MUNICIPALTIES-15300 M.P.Municipal Corporation Act 1956-15321 Encroachments
Act	
Petitioner(s)	1 MAMTA YADAV S/DW/Thru:- AWADESH PRATAP SINGH YADAV R/O JABAR SINGH ADVOCATE KA BADA, GANESH PURA. MORENA, TEHSIL MORENA CURRENT ADDRESS PLOT NO 40, GRAM KHUDAGANJ, TEHSIL HUJUR, BHOPAL , Bhopal , MADHYA PRADESH
Respondent(s)	1 MUNICIPAL CORPORATION BHOPAL THROUGH ITS COMMISSIONER MUKHYALAYA BHAVAN ANUGYA, SHAHPURA BHOPAL , Bhopal , MADHYA PRADESH 2 THE ASSISTANT ENGINEER, MUNICIPAL CORPORATION, BHOPAL MUKHYALAYA BHAVAN ANUGYA, SHAHPURA BHOPAL , Bhopal , MADHYA PRADESH
Petitioner Advocate(s)	ANKIT UPADHYAY-2003/2009 KABEER PAUL-1255/2016 DEEPENDRA MISHRA-1155/2018
Respondent. Advocate(s)	ADVOCATE GENERAL-7777/2014 RAMSAKHA KUSHWAHA[R-1]-2566/2008 RAMSAKHA KUSHWAHA[R-2]-2566/2008 ANKITA KHARE[R-1]-1548/2014 ANKITA KHARE[R-2]-1548/2014 SARTHAK NEMA[R-1]-1382/2018 SARTHAK NEMA[R-2]-1382/2018 YASHOVARDHAN JAIN[R-1]-2028/2022 YASHOVARDHAN JAIN[R-2]-2028/2022
Caveat No.	
District	BHOPAL
U/Section	



कार्यालय नगर पालिक निगम भोपाल



सीवेज विभाग जोन क्रमांक - 21 भोपाल 462003

क्र. १६९.९.स.च./सी.प्र.वि./2025-2026

भोपाल दिनांक.../०/३/2026

प्रति,

नगर निवेशक,

नगर निगम, भोपाल (म.प्र.)

विषय:- 200 के.एल.डी. सूरज नगर एवं 450 के.एल.डी. बरखेड़ी नाला एस.टी.पी. के संचालन के संबंध में जानकारी प्रेषित करने बाबत।

संदर्भ: पर्यावरण विभाग, म.प्र.शासन के पत्र दिनांक 27/02/2026 के बिंदु क्रमांक 02 के संदर्भ में।

महोदय,

उपरोक्त संदर्भित पत्र के बिंदु क्रमांक 02 के अनुक्रम में निवेदन है कि नगर निगम भोपाल अंतर्गत स्थापित 200 के.एल.डी.क्षमता का एस.टी.पी. (सूरज नगर) एवं 450 के.एल.डी.क्षमता का एस.टी.पी.(बरखेड़ी नाला) का संचालन प्रारंभ कर दिया गया है।

उक्त दोनों एस.टी.पी. वर्तमान में नियमित रूप से संचालित हो रहे हैं तथा इनके माध्यम से सीवेज का उपचार किया जा रहा है।

अतः उपरोक्त जानकारी आवश्यक कार्यवाही हेतु प्रेषित है।

सहायक इंजी
मूपन्द्र सिंह
जोनि क्रमांक 21

(सीवेज विभाग) भोपाल क्र. 21
नगरपालिका निगम भोपाल

कार्यालय नगर पालिक निगम भोपाल
सीवेज प्रकोष्ठ

क्रमांक 116 / सीवेज प्रकोष्ठ / 2026

भोपाल दिनांक 17/03/26

प्रति,

नगर निवेशक
नगर निगम, भोपाल
म.प्र.

विषय- नगर निगम भोपाल अंतर्गत संचालित एवं निर्माणाधीन/प्रस्तावित एस.टी.पी. की जानकारी प्रेषित करने बाबत।
सन्दर्भ- माननीय एनजीटी के प्रकरण क्रं.07/2022 सी जेड एवं 12/2022 (डॉ. सुभाष सीपाण्डेय विरुद्ध म.प्र.शासन व अन्य मे पारित आदेश के अनुपालन बाबत।

उपरोक्त विषय में लेख है कि नगर निगम भोपाल अंतर्गत 204 एम.एल.डी. क्षमता के 17 सीवेज ट्रीटमेंट प्लांट स्थापित किए गए हैं, तथा 200 के.एल.डी. क्षमता एवं 450 के.एल.डी. क्षमता के 2 एस.टी.पी. का निर्माण किया गया है, जिनके द्वारा सीवेज का उपचार किया जा रहा है। अमृत 2.0 योजना अंतर्गत 171 एम.एल.डी. क्षमता के 10 सीवेज ट्रीटमेंट प्लांटों का निर्माण किया जा रहा है। जिससे सीवेज उपचार की क्षमता बढ़कर 375 एम.एल.डी. हो जावेगी।

संदर्भ:- उपरोक्तानुसार

पृष्ठांकन क्रमांक..... / सीवेज प्रकोष्ठ / 2026

कार्यपालन यंत्री (सीवेज)
नगर निगम भोपाल
(सीवेज प्रकोष्ठ)
नगर निगम
भोपाल दिनांक

प्रतिलिपि

- 1 आयुक्त महोदय नगर निगम भोपाल की और निज सचिव के माध्यम से सूचनार्थ प्रेषित।
- 2 अपर आयुक्त (सीवेज) नगर निगम भोपाल की और सूचनार्थ प्रेषित।

कार्यपालन यंत्री (सीवेज)
नगर निगम भोपाल

भोपाल नगर निगम ^{द्वारा} संचालित एस.टी.पी.

Sr. No	Zone	Area	Capacity	Average Flow
1	18	सनखेडी कोलार	32 MLD	11.5 MLD
2	19	मक्सी भिसरोद	20.5 MLD	04 MLD
3	8	चार इमली	4.5 MLD	1.5 MLD
4	21	नीलबड	06 MLD	3.5 MLD
5	8	बंसल हास्पिटल	9.5 MLD	2.5 MLD
6	1	जमुनिया छीर	3.5 MLD	03 MLD
7	5	शिरीन रिवर	05 MLD	4.5 MLD
8	21	प्रोफेसर कॉलोनी	02 MLD	1.2 MLD
9	16	माहोली दामखेडा	35 MLD	14.5 MLD
10	17	बडवई	17 MLD	15.20 MLD
11	10	बावडिया कला	13 MLD	12.29 MLD
12	20	गोदरमऊ	4MLD	2.11 MLD
13	14	F सेक्टर बरखेडा पठानी	4.5 MLD	3.73 MLD
14	8	कोटरा	10 MLD	9.06MLD
15	7	टी.टी नगर	4.5 MLD	3.89MLD
16	8	चुना भट्टी	8 MLD	3.03 MLD
17	16	माहोली दामखेडा ओल्ड	25 MLD	24.12 MLD
		TOTAL	204MLD	119.63 MLD

(Signature)
 आर.बी. त्रिवेदी
 कार्यपालन संचाली
 (सीवेज प्रकोष्ठ)
 नगर निगम

STP to be Constructed Under Amrut 2.0		
S.No.	Area	Capacity
1	Samardha	5 MLD
2	Arhedi	10 MLD
3	Khajuri Kalan	20 MLD
4	Char Imli	1 MLD
5	Mata Mandir	6 MLD
6	Ekant Park	13 MLD
7	Kotra	14 MLD
8	Banganga	10 MLD
9	Bawadiya Kalan	32 MLD
10	Bhanpur	60 MLD
	Total=	171

Mishra
17/03/26

न्यायालय तहसीलदार राजधानी परियोजना टी.टी. नगर वृत्त भोपाल

प्रकरण क्रमांक 0001/अ-68/2026-27

दिनांक 23/04/2026

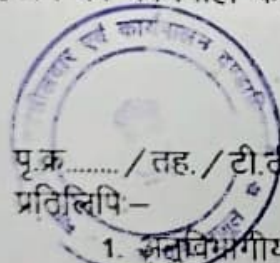
प्रति

अनावेदकगण

स.क्र.	नाम	स.क्र.	नाम
1	लक्ष्मी बाई पत्नी केदार, सोनी,	17	मोनिका प्रजापति पत्नी महेंद्र प्रजापति,
2	मुरारीलाल सोनी आ प्रभुलाल	18	मुकेश प्रजापति आ नंदलाल प्रजापति,
3	शांतिबाई पत्नी मुन्ना प्रजापति,	19	विजय प्रजापति आ देवकरण प्रजापति,
4	सुनील प्रजापति आ इमरतलाल प्रजापति,	20	रोहित प्रजापति आ देवकरण प्रजापति,
5	रामदयाल प्रजापति आ धारेलाल,	21	राघवेन्द्र सिंह पाल आ दशरथ सिंह पाल,
6	गणेश राम,	22	हलकी बाई पत्नी पूरनलाल,
7	श्यामा प्रजापति पत्नी स्व. अमर चंद्र प्रजापति,	23	गुलाब चन्द्र प्रजापति आ गणपतलाल प्रजापति,
8	राजू प्रजापति आ लक्ष्मण प्रजापति,	24	सतिन आ कमल सिंह,
9	सुनील प्रजापति आ स्व. श्री लक्ष्मण प्रजापति,	25	सल्मुददीन आ उस्मान खां,
10	सतोष प्रजापति आ लक्ष्मण प्रजापति,	26	लीला मेहर पत्नी लालचंद मेहर,
11	दुर्गा प्रसाद प्रजापति आ भूरलाल प्रजापति,	27	गायत्री प्रजापति पत्नी सोनू प्रजापति,
12	दिनेश प्रजापति आ मुन्नालाल प्रजापति,	28	अमित आ इश्वर,
13	रामबाई प्रजापति पत्नी मुन्नालाल प्रजापति,	29	विष्णु प्रजापति आ बिहारी लाल प्रजापति,
14	सतोष प्रजापति, आ बाबूलाल प्रजापति,	30	ओमप्रकाश कुशवाह आ खुमान सिंह कुशवाह,
15	मुन्नी बाई पत्नी बाबूलाल प्रजापति,	31	लखन प्रजापति
16	नेमीचंद प्रजापति आ सुरजलाल प्रजापति,	32	प्रकाश तनवानी आ उत्तमचंद तनवानी

हल्का पटवारी प्रतिवेदन अनुसार ग्राम कोटरा सुल्तानाबाद रोड स्थित भूमि खसरा नंबर 138, 139, 140, 141 के अंश भाग पर आपके द्वारा शासकीय भूमि पर मटके की दुकान लगाकर अवैध अतिक्रमण किया गया है। उक्त अतिक्रमण के संबंध में इस न्यायालय के प्रकरण क्रमांक 0001/अ-68/2026-27 आदेश दिनांक 17/04/2026 को वेदखल किये जाने का आदेश पारित किया जा चुका है।

अतः समस्त अनावेदकगणों को सूचित किया जाता है कि दिनांक 27/04/2026 के पूर्व अतिक्रमण हटाकर इस न्यायालय को सूचित करें अन्यथा पुलिस बल की मौजूदगी में अतिक्रमण हटाने की कार्यवाही की जावेगी।



पृ.क्र. / तह. / टी.टी.नगर / 2026

प्रतिबिम्बि-

1. अनुविभागीय अधिकारी महोदय टी.टी. नगर भोपाल की ओर सूचनार्थ प्रेषित।
2. थाना प्रभारी थाना कमला नगर की ओर सूचनार्थ एवं पुलिस बल उपलब्ध कराने बाबत।
3. अतिक्रमण प्रभारी, नगर निगम भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

तहसीलदार
राजधानी परियोजना
भोपाल

भोपाल दिनांक 23/04/2026

राजधानी परियोजना
तहसीलदार
राजधानी परियोजना
भोपाल